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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



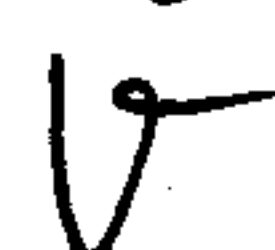
C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Canbank Factors Ltd.
V/s.
Archon Engicon Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	LALIT M PATEL	ADVOCATE	APPLICANT Financial Creditor	
2.	NIPUN SINGHVI VISHAL J. DAVE	Adv.	Respondent	 

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/ Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Copy of Hon'ble High Court of Gujarat in OJ Appeal no. 14/2017 filed.

Respondent counsel represented that he will file objections during course of the day.

List the matter on 08.12.2017 for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.